

ITEM NO.11

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).2227/2022

(Arising out of impugned interim judgment and order dated 13-01-2022 in WC No.100/2022 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SPORTS AUTHORITY OF INDIA

Petitioner(s)

VERSUS

MOHIT YADAV & ORS.

Respondent(s)

(IA No.21134/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 17-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Aruneshwar Gupta, Sr. Adv.
Mr. Rajnish Kumar Jha, Adv.
Mr. Nishant Srivastava, Adv.
Mr. Abhishek Sharma, Adv.
Mr. Varun Dewan, Adv.
Mr. Joby P. Varghese, AOR
Mr. Upmanyu Sharma, Adv.

For Respondent(s) Mr. Rohit Kumar Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. Aruneshwar Gupta, learned Senior Counsel
appearing for the petitioner- Sport Authority of India.
The counsel submits that the High Court should not have
ordered release of fund for participation in International

tournament, to the Handball Federation of India (respondent No.3) which is not recognised by the concerned Ministry of Youth Affairs & Sports. It is further submitted that although the event relatable to this case has already been conducted in January 2022, the issue is a recurring one and this Court should address the issue.

Leave granted.

Steps for issuing notice to all the respondent be taken.

In the meantime, no further steps in pursuant to the impugned judgment.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR